

16.46 hrs.

MOTION RE: COMMITTEE ON
PUBLIC UNDERTAKINGS

The Minister of Industry (Shri Kanungo): Sir, may I submit that there is hardly any time, and so I would not take a little more than 15 minutes. (*Interruption*).

Mr. Speaker: What about the Half-an-Hour discussion? Would the House like to sit...

Several Hon. Members: No, no.

Mr. Speaker: Then I will promise Shrimati Savitri Nigam that in the first week of next session if she repeats the notice we will take that up in the next session.

Shrimati Renu Chakravartty (Barrackpore): Let the hon. Minister move the motion.

Shri Surendranath Dwivedy (Kendrapara): Let him move the motion. (*Interruption*).

Mr. Speaker: He is going to move it. If he wants 15 minutes he can have it.

Shri Kanungo: I beg to move the motion as put down in the Order Paper, item No. 7. To save time, I am not reading it.

Mr. Speaker: It may be read once.
Shri Kanungo: I beg to move:

"That a Committee of this House to be called the Committee on Public Undertakings be constituted with ten members who shall be elected from among the members of this House according to the principle of proportional representation by means of the single transferable votes.

(2) That the functions of the Committee shall be:

(a) to examine the reports and accounts of the Public Under-

takings specified in the Schedule;

(b) to examine the reports, if any, of the Comptroller and Auditor General on the Public Undertakings;

(c) to examine, in the context of the autonomy and efficiency of the Public Undertakings, whether the affairs of the Public Undertakings are being managed in accordance with sound business principles and prudent commercial practices; and

(d) such other function vested in the Public Accounts Committee and the Estimates committee in relation to the Public Undertakings specified in the Schedule by or under the Rules of Procedure and Conduct of Business of this House as are not covered by clauses (a), (b) and (c) above and as may be allotted to the Committee by the Speaker from time to time.

Provided that the Committee shall not examine and investigate any of the following matters, namely:

(i) matters of major Government policy as distinct from business or commercial functions of the Public Undertakings;

(ii) matters of day-to-day administration;

(iii) matters for the consideration of which machinery is established by any special statute under which a particular public undertaking is established.

(3) That the members of the Committee shall hold office for a period of five years;

Provided that one-fifth of the members shall retire every year by rotation and the members to retire

by rotation every year shall be those who have been longest in office since their last election but as between members who were elected on the same day, those who are to retire shall be determined by lot.

(4) That in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make.

SCHEDULE

(List of Public Undertakings)

PART I

(Public Undertakings established by Central Acts)

1. The Damodar Valley Corporation.
2. The Industrial Finance Corporation.
3. The Indian Airlines Corporation.
4. The Air India International.
5. The Life Insurance Corporation.
6. The Central Warehousing Corporation.
7. Oil and Natural Gas Commission.

PART II

(Public Undertakings which are Government Companies formed under the Companies Act)

Every Government Company whose annual report is placed before the Houses of Parliament under subsection (1) of Section 619A of the Companies Act, 1956, other than the Public Undertakings included in Part III hereof.

PART III

1. Hindustan Aircraft Ltd., Bangalore.

2. Bharat Electronics Ltd., Bangalore.
3. Mazagon Docks Ltd., Bombay.
4. Garden Reach Workshop Ltd., Calcutta."

I also beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings and on the constitution of the said Committee to communicate to this House the names of the members so nominated by Rajya Sabha."

This motion has a chequered history. A similar motion was moved in the House on the 24th November, 1961. The general elections intervened....

Shri Hari Vishnu Kamath (Hoshangabad): The speech may be laid on the Table.

Shri Nath Pai (Rajapur): We did not bargain for any speech today. We suggested that the motion may be moved, so that the House may be seized of it. We were not ready for one more speech today.

Some Hon. Members: He can lay it on the Table.

Mr. Speaker: If speech is to be made on the floor of the House and if the House is not prepared to sit now, when we meet again he can make the speech.

Shri Surendranath Dwivedy: We must be permitted to move our amendments.

Mr. Speaker: After the speech is made, amendments can be moved.

Shri Surendranath Dwivedy: The speech is held over. But the motion has been made.

Mr. Speaker: The amendments can be moved after the speech is made.

16.53 hrs.

**CORRECTION OF ANSWER TO
STARRED QUESTION No. 743**

The Minister of Home Affairs (Shri Nanda): Sir, I wish to make a correction in one of the replies which I gave to the House the day before yesterday in reply to one of the supplementaries to the Starred Question No. 743 regarding the search of film studios in Bombay. I stated in reply to a supplementary by Dr. L. M. Singhvi that one of the studios recently searched by the police was the

Mohan Studio and mentioned the name of Shri Raj Bans Khanna along with that studio in that connection. I wish to state by way of correction now that while Mohan Studio was one of the studios searched by the police, Shri Raj Bans Khanna has no connection whatever with the Mohan Studio or with any other studio in Bombay or any of the places which were searched by the police.

Mr. Speaker: The House stands adjourned *sine die*.

16.55 hrs.

The Lok Sabha then adjourned sine die.
